

last occasion but even before that he had expressed similar views on this matter. When the Akali movement was on, the Chief Minister had made a positive suggestion that in order to curb communalism in Punjab it was essential that Punjab should be made bigger. So, he had this opinion and when he came to know of it that the Government of India were considering to give autonomy, Cabinet and Legislative Assembly to the Himachal Pradesh territory, he made that suggestion so that we might reconsider.

SHRI BHUPESH GUPTA: This statement was made clearly with the full knowledge that the Government of India was proposing to bring up certain measures here to give a Legislative Assembly to Himachal Pradesh. May I know, having regard to that aspect of the matter, why the Chief Minister of Punjab was allowed to freely express his opinion in this matter when the Government had taken a decision with regard to the position of Himachal Pradesh at least?

SHRI LAL BAHADUR: The State Governments and the Chief Ministers are free to express their views on this matter. There is no ban in such matters on them.

شہی اے - ایم - طارق - جیسا کہ  
 ہوم منسٹر صاحب نے فرمایا ہے کہ  
 چیف منسٹر آف پنجاب نے یہ :  
 اسٹیٹمیٹ دیا تھا اور راجستھان کے  
 چیف منسٹر اور کشمیر کے وزیر اعظم  
 نے اس کی مخالفت کی تو اس  
 سلسلہ میں میں یہ جاننا چاہتا  
 ہوں کہ کیا ہوم منسٹر نے ان وزرا سے  
 الگ الگ بات چیت کی اور اس  
 مسئلہ کے بارے میں حکومت ہند  
 کی اپنی کیا رائے ہے ؟

[श्री ए० एम० तारिक : जैसा कि  
 होम मिनिस्टर साहब ने फरमाया है कि  
 चीफ मिनिस्टर आफ़ पंजाब ने यह स्टेट-  
 मेंट दिया था और राजस्थान के चीफ मि-  
 निस्टर और काश्मीर के बज्जारे आजम ने  
 इसकी मुख़ालफ़त की तो उस सिलसिले  
 में मैं यह जानना चाहता हूँ कि क्या होम  
 मिनिस्टर ने उन बुजुरा से अलग अलग  
 बातचीत की और इस मसला के बारे में  
 हकूमते हिन्द की अपनी क्या राय है ?]

श्री लाल बहादुर : हम लोगों की राय  
 तो बहुत साफ़ है । जो स्टेट मौजूद हैं वह हैं  
 और हिमाचल प्रदेश को हमने एक यूनियन  
 टैरिटरी मान कर उसमें असेम्बली और  
 कैबिनेट का प्रबन्ध किया है । जहाँ तक यह  
 कि बात करने की जरूरत है तो मैं समझता  
 हूँ कि उसमें हमें अपना वक्त नहीं लगाना  
 चाहिये जब कि हमारे दिमाग साफ़ हैं ।

श्री नवाबसिंह चौहान : पिछली  
 मर्तबा भी माननीय मंत्री ने इस बात का  
 जिक्र किया था । जब एक विवाद छिड़ा था  
 तब उस पर केन्द्रीय सरकार ने अपनी एक  
 राय बनाई थी क्या माननीय मंत्री जी यह  
 बतलायेंगे कि जो राय इस सम्बन्ध में बनाई  
 थी केन्द्रीय सरकार उसी पर अडिग है या  
 उसको कोई कारण मालूम पड़ते हैं कि उसके  
 ऊपर फिर से कुछ विचार किया जाय ?

श्री लाल बहादुर : राय को बदलने  
 का तो कोई इरादा नहीं है ।

#### RETIREMENT AGE OF GOVERNMENT EMPLOYEES

\*77. SHRI J. S. PILLAI: Will the Minister of HOME AFFAIRS be pleased to state whether Government propose to raise the retirement age of Central Government employeeu from 55 to 58?

[ ] Hindi transliteration.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR) : The matter is under consideration.

SHRI N. SRI RAMA REDDY: May I know whether this question of raising the retirement age has become expedient on account of the crisis that is developing around India today?

SHRI LAL BAHADUR: We have been considering this matter even before that.

SHRI A. D. MANI: As the matter is under consideration, does the Government propose to keep the cases of those who are fifty-five today, this year, pending till a decision is reached or will they be retired before the decision is taken?

SHRI LAL BAHADUR: Well, it is difficult to say anything definitely but we need not keep them on. When the final decision is taken, naturally those, who would remain in service, might be considered for extension.

SHRI BHUPESH GUPTA: If the retirement age is to be raised, may I know as to how those who are next below in seniority in service will be affected? Will their promotion or career be affected by this kind of thing?

SHRI LAL BAHADUR: It is bound to be. If the age is raised, seniority will have to be decided according to the age.

SHRI BHUPESH GUPTA: After retirement of officials after completion of their service, others below them in seniority will come to occupy their positions. Now, is it not a fact that if this arrangement were made without protecting the rights of those next below in seniority, their promotion would be adversely affected and they would remain in a place longer than they would normally have to?

MR. CHAIRMAN: This is what he said. In case they are retained, the other people would have to stay in their places.

SHRI BHUPESH GUPTA: Do I understand from the Home Minister that their cases will be adversely affected and that they would have to remain in a place longer, those who are below in seniority after the retirement age is raised?

SHRI LAL BAHADUR: It is quite obvious.

MR. CHAIRMAN: The Home Minister has already answered.

PANDIT S. S. N. TANKHA: Some years back the U. P. Government raised the retirement age of its employees from 55 to 58 and requested the Government of India to raise the age of Central Government employee.; posted in U. P. also from 55 to 58 but at that time the Government of India opposed this proposal and did not accede to the request of the U. P. Government. May I know what change has since taken place to make the Central Government veer round to the view that the retirement age should now be raised to 58?

SHRI LAL BAHADUR: These are not basic things. The hon. Member might be aware that the last Central Pay Commission itself had recommended that the retirement age should be raised from 55 to 58. We have recently been considering the question of the age of retirement of Judges also to be raised from 60 to 62. So, I need not go into the reasons why we are reconsidering the matter because it will take time but I might say that the Government and the Cabinet have not considered the matter. We are processing the matter in the Home Ministry and I think, in the present circumstances, this would be very useful indeed because of the need of experienced officers in a period of emergency.

شہری اے - ایم - طارق : چھپسا کہ  
 ہوم منسٹر نے ابھی فرمایا ہے کہ ایسے  
 لوگوں کو موقوفہ نہیں دیا جائے گا جو  
 اس فیصلہ سے قبل ریٹائر ہو جائیں گے  
 تو اس سلسلہ میں میں ان سے یہ  
 جاننا چاہتا ہوں کہ کیا حکومت ہند  
 کا یہ فیصلہ ایسی ریاستوں پر بھی  
 حاوی ہوگا جنکے اسپیشل کوڈ میں  
 آئی - اے - ایس آفیسر ہیں اور جو  
 اسپیشل طور پر ریکروٹ ہوئے ہیں -  
 اگر ان کا معاملہ اس میں آتا ہو تو  
 کیا ان کو بھی ریٹائر کیا جائیگا ؟

†[श्री ए० एम० तारिक : जैसा कि  
 होम मिनिस्टर ने अभी फरमाया है कि ऐसे  
 लोगों को मौका नहीं दिया जायेगा जो  
 इस फैसले से कबल रिटायर हो जायेंगे तो इस  
 सिलसिले में मैं उनसे यह जानना चाहता  
 हूँ कि क्या हुकूमत-हिन्द का यह फैसला  
 ऐसी रियासतों पर भी हावी होगा जिनके  
 स्पेशल कोटा में आई० ए० एस० आफिसर  
 हैं और जो स्पेशल तौर पर रिक्रूट हुये हैं ।  
 अगर उनका मामला इसमें आता हो तो  
 क्या उनको भी रिटायर किया जायेगा ?]

श्री लाल बहादुर : इस पर गौर करेंगे  
 लेकिन आमतौर पर जो कायदा बनेगा वह  
 जहां तक कि आल-इंडिया-सर्विसज को बात  
 है, चाहे वह सेंटर में हों चाहे वह स्टेट में  
 हों, उन पर यह लागू होगा ।

SHRI SATYACHARAN: I wanted to ask  
 whether it will be applicable only to the  
 Central Government employees or to those of  
 the States also and the hon. Minister has  
 already given his reply.

[ ] Hindi transliteration.

SHRI C. D. PANDE: Generally officers  
 manage to get extension when the time of  
 retirement comes. When the age of retirement  
 is raised from 55 to 58, I want to know  
 whether the practice of giving extensions will  
 be maintained or will it be strictly limited as  
 in the case of Judges, no extension beyond 60  
 or 62?

SHRI LAL BAHADUR: It is not quite  
 correct to say that there is a practice of giving  
 extensions to all who retire but so far as the  
 higher officers are concerned, generally ex-  
 tension or re-employment has been given.  
 When the age is raised we generally would not  
 like to give any extension. However, in the  
 case of technical persons, extensions will have  
 to be given.

SHRI AKBAR ALI KHAN: May I know  
 whether the question of increasing the age of  
 retirement of Judges will be taken up in this  
 session?

SHRI LAL BAHADUR: We would very  
 much like to but in the circumstances, it will  
 be difficult to say whether we will be able to  
 find the time.

DR. SHRIMATI SEETA PARMA-NAND:  
 Will extension be given after fiftyfive  
 automatically or will there be a medical  
 examination of the persons who have reached  
 this age and those found physically fit would  
 be retained in a separate extended cadre?

SHRI LAL BAHADUR: These are details  
 which will have to be considered later on.

SHRI MULKA GOVINDA REDDY: In  
 view of the prevailing unemployment, may I  
 know whether the question of raising the  
 retirement age from 55 to 58 will be given  
 up?

MR. CHAIRMAN: He said "that they arg  
 considering the matter. Why do you want  
 them at this stage to give up or not?

SHRI MULKA GOVINDA REDDY: I want to know whether it is not desirable to give up consideration of the question of raising the retirement age.

SHRI LAL BAHADUR: It is true that it will cause some unemployment but it will be only for two or three years. Our rough calculation is that in the course of five years, perhaps in the first three years there will be a reduction in employment of about 12,000 people. The total will come to 36,000. After that, the employment position will not be affected.

**RESTORATION OF ADVANCE INCREMENTS TO  
PH.D. QUALIFIED LECTURERS OF DELHI  
UNIVERSITY**

\*78. SHRI SITARAM JAIPURIA: Will the Minister of EDUCATION be pleased to state:

(a) whether Government have seen the resolution adopted by the Delhi University Teachers' Association in regard to restoration of two advance increments which were hitherto given to the Ph.D. qualified lecturers;

(b) whether Government are aware of the resentment among the lecturers on account of stoppage of such increments; and

(c) if so, what steps Government have taken or propose to take to remove such discontentment?

THE MINISTER OF EDUCATION (DR. K. L. SHRIMALI): (a) Yes, Sir.

(b) and (c) The matter is receiving the attention of the University authorities.

SHRI SITARAM JAIPURIA: May I know the number of lecturers affected by this action and also when prior to the introduction of the new scales they were entitled to it, why it was considered necessary by the Government to deviate from that practice?

DR. K. L. SHRIMALI: The Government does not come into the picture. The decision was no doubt taken by the Ministry in 1952 but recently there has been a general upgrading of salaries of teachers and it was also felt by the University Grants Commission that research should be a function of all the teachers and therefore they probably revised the rules. I understand that the University is considering the matter again.

SHRI SITARAM JAIPURIA: May I know if research work has been reduced by this action or is it going on still with the same intensity? Is the quantum of research more now?

DR. K. L. SHRIMALI: I could not follow the question.

SHRI SITARAM JAIPURIA: By introducing these scales has the quantum of research gone down in the University or is it still the same?

DR. K. L. SHRIMALI: The standard of research" and the quantum of research has improved; it has not gone down.

SHRI SITARAM JAIPURIA: How long shall it take for the University to decide about this matter? Can't the Government help expedite it?

DR. K. L. SHRIMALI: It is for the University to decide. The University is an autonomous body and the Government has no intention of interfering in this matter.

**SANTHANAM COMMITTEE ON ERADICATING  
CORRUPTION IN GOVERNMENT OFFICES**

\*79. SHRI SITARAM JAIPURIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the progress so far made by the Santhanam Committee on eradicating corruption in Government offices;

(b) whether the Committee has submitted any interim report to Government;